

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:862  
ANSWERED ON:13.07.2004  
IDENTIFICATION OF RAPE ACCUSED  
Reddy Shri T. Madhusudan

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware that the identification of rape accused is often delayed;
- (b) if so, the reasons therefor;
- (c) whether any standard sensitization protocol exists in the prescribed guidelines in the country to handle the victims of violence against women; and
- (d) if so, the details in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) to (d): `Public Order` and `Police` are State subjects as per the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and Prevention of Crime is primarily the responsibility of the State Governments. Therefore, specific data on time taken in identification of rape accused is not maintained centrally, However, the Government of India has been issuing guidelines to the State Governments from time to time to make concerted efforts to improve the administration of Criminal Justice System. In an advisory sent to the State Governments recently, the following advisories have been re-emphasized:

- i) There should be no delay in registration of FIR in cases of Crime Against Women,
- ii) Cases should be thoroughly investigated and charge-sheets filed within three months from the date of occurrence of crime,
- iii) Women Police Cells be set up in all police stations. Exclusive women police stations should also be set up to cater especially to women,
- iv) Police officials charged with the responsibility of protecting women should be sensitized adequately,
- v) Women police officials in the State Police Force should be recruited widely,
- vi) Institutional support should be provided to victims of violence, and
- vii) There should be proper counseling to victims of rape.